

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPLICATION NO. 170 OF 2021
WITH
INTERIM APPLICATION NO. 1549 OF 2021
IN
CRIMINAL APPLICATION NO. 170 OF 2021

Kangana Ranaut & Ors. ...Applicants

Versus

The State of Maharashtra & Anr. ...Respondents

ALONG WITH
INTERIM APPLICATION NO. 1648 OF 2021
IN
CRIMINAL APPLICATION NO. 170 OF 2021

Soham Rockstar Entertainment Pvt. Ltd. ...Applicant

Versus

The State of Maharashtra & Anr. ...Respondents

ALONG WITH
INTERIM APPLICATION NO. 79 OF 2021
IN
CRIMINAL APPLICATION NO. 170 OF 2021
WITH
CRIMINAL WRIT PETITION NO. 2288 OF 2021

Kangtana Ranaut & Anr. ...Applicants

Versus

The State of Maharashtra & Anr. ...Respondents

ALONG WITH
INTERIM APPLICATION NO. 1642 OF 2021
IN
CRIMINAL WRIT PETITION NO. 2288 OF 2021

Kangtana Ranaut & Anr. ...Applicants

Versus

The State of Maharashtra & OrsRespondents

Mr. Rizwan Siddique i/by. Siddique & Associates for
Petitioner/Applicant in APL 170/2021 and WP 2288/2021.

Mr. Anil C. Singh, ASG a/w. Mr. D.P. Singh for Respondent No. 3-
Passport Authority.

Mr. Deepak Thakre, PP for State.

Mr. Ramiz Shaikh i/by. Rizwan Merchant for Respondent No. 2 in
APL No. 170/2021.

Mr. Hrishikesh Mundargi a/w. Ms. Swarali Joglekar and Mr. Rohan
Hogle for Intervenor in IA 1648/2021.

**CORAM : S. S. SHINDE &
REVATI MOHITE DERE, JJ.**

DATE : 28th JUNE, 2021.

P.C.:

1. Pursuant to the liberty granted by the Division Bench
(Coram:- S.S. Shinde & G.A. Sanap, JJ.) on 25.06.2021, a praecipe
is moved by the learned counsel for the petitioner for constituting a
special bench for hearing the aforesaid interim applications.
Accordingly, this bench is constituted to hear the aforesaid
applications, by an order passed by the Hon'ble the Chief Justice on
the administrative side.

2. Mr. Siddique, learned counsel appearing for the
petitioner/applicant submits that he has given notice to the learned
counsel appearing for the respective parties that the matter will be
heard by the Court at 2.15 p.m. on 28.06.2021. Pursuant to the
notice, all parties are represented before this Court.

3. Not on board, on mentioning taken on board.
4. At the outset, learned ASG on instructions submits that the application filed by the petitioner for renewal of passport does not mention the correct facts, inasmuch as, it is stated in the said application that criminal cases are pending against the petitioner, when infact only FIR's are registered against the petitioner. He submits that in case the learned counsel appearing for the petitioner is ready to make a statement that no criminal case is pending against the petitioner and make appropriate corrections in the pending application before the Respondent-Passport Authority, in that case, the said Authority is ready to consider the application for renewal of passport, in accordance with the Passport Act/rules/procedure, expeditiously.
5. In response to the statement made by learned ASG, Mr. Siddique, learned counsel appearing for the petitioners on instructions submits that, no criminal cases are pending against the petitioner in any Court arising out of two FIR which are impugned in the petition. The statement is accepted.
6. In the light of statement made by Mr. Siddique, learned counsel appearing for the petitioner, Mr. Anil Singh, learned ASG

appearing for Respondent No. 3 on instructions submits that the application filed by the petitioner for renewal of passport will be decided as expeditiously as possible, in accordance with relevant provisions of the Passport Act/rules/procedures, expeditiously.

7. In the light of above, interim application nos. 1549/2021, 1648/2021 and 1642 of 2021 stands disposed of.

8. List Criminal Application No. 170 of 2021 along with Interim Application No. 79 of 2021 and Writ Petition No. 2288 of 2021, on 9th July, 2021.

(REVATI MOHITE DERE, J.)

(S. S. SHINDE, J.)